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CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

O.A. No.983 of 1996

Dated New Delhi, this 15th day of May, 1996.

HON'BLE MR K. MUTHUKUMAR, MEMBER(A)

Kamala Prasad  
S/o Shri Sukhai Khatik  
R/o RZ-215/B, Raj Nagar Part.I  
Palam Colony  
NEW DELHI.  
By Advocate: Shri U. Srivastava

... Applicant

versus

1. Union of India, through  
The Central Provident Fund Commission  
25, Shivaji Marg  
Business Park  
NEW DELHI-15

2. Regional Provident Fund Commission  
West Bengal 13  
Lindsay Street  
CALCUTTA-16.

... Respondents

O R D E R (Oral)

Mr K. Muthukumar, M(A)

The applicant in this case is aggrieved that Respondent No.2 has not taken any action in regard to the claim for settlement of his pension and the claim for the same purpose is stated to have been made by him, by his application at Annexure A/4. Respondent No.1 has also stated that Respondent No.2 has had the case of the applicant settled by their letter at Annexure A/3. However, the applicant maintains that he has not received his pension. In the light of this, it will be appropriate if a suitable direction is given to the respondents to do

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the needful on the claim of the applicant for pension. Therefore, the O.A. is disposed off with the following direction:

The respondents are directed to look into the claim of the applicant for pension under the Employee's Family Pension Scheme, 1971 and settle his pension and make necessary payments thereof within a period of three months from the date of receipt of a copy of this order.

A copy of this order alongwith a copy of the application with annexures be sent to the respondents by the Registry, by registered post.

  
(K. Muthukumar)  
Member(A)

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